CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 042/00009/2020

Date of Order: This, the 10th day of January 2020

THE HON'BLE SMT. MANJULA DAS, MEMBER (J) THE HON'BLE MR. NEKKHOMANG NEIHSIAL, MEMBER (A)



Smt. K. Adaha, aged about 58 years Wife of Late Ng. Pukeho Resident of Rikhumai Taphou Village, P.O. & P.S. – Senapati District – Senapati, Manipur – 795106.

...Applicant

By Advocates: Sri S.P. Thomas

-Versus-

- Union of India, represented by its Secretary, Ministry of Youth Affairs & Sports, Government of India.
- The Director General, Nehru Yuva Kendra Sangathan, Ministry of Youth Affairs & Sports, Government of India 4-Jeevan Deep Building, Ground Floor Parliament Street, New Delhi – 110001.
- The Pay & Accounts Officer/Accountant General, Nehru Yuva Kendra Sangathan Mathura Dwarka Path, Mathura Nagar, Dispur – 781006.
- 4. The Zonal Director, Nehru Yuva Kendra Sangathan, DC Office, Imphal West, Office Complex, Ground Floor Room No. A/03, P.O. – Lamphel Manipur – 795004.

 The District Youth Co-Ordinator Nehru Yuva Kendra Senapati-II, P.O. – Senapati Senapati District, Manipur – 795106.

...Respondents.

ORDER (ORAL)

MANJULA DAS, MEMBER (J)

This O.A. has been preferred by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-



- "8.(i) The respondents may be directed to dispose the application of the applicant and grant the retirement benefits and family pension w.e.f. 20.11.1997.
- (ii) The respondents may also be directed to calculate the pension arrears w.e.f. 20.11.1997 and pay within one month from the date of this order.
- (iii) To pass any other appropriate order (s) as deem fit by this Hon'ble Tribunal in the interest of justice."
- 2. Sri S.P. Thomas, learned counsel appearing on behalf of the applicant submits that applicant's deceased husband namely, Late Ng. Pukeho, during his life, served as a Peon in the office of Nehru Yuva Kendra, Kendra Senapati-II, Under Nehru Yuva Sangathan (Ministry of Youth Affairs & Sports), Government of India. The deceased employee after serving 18 years 7 months 19 days died in harness on

20.11.1997 leaving behind wife and 4 children. According to the learned counsel for the applicant, said deceased employee was the only bread earner in the family. There is no other source of income within the family. After the death of deceased employee, the dependent family members are in pathetic conditions.



- 3. Learned counsel further submits that after the death of her deceased husband, the applicant being legal wedded wife, claimed for retirement benefits as well as family pension by submitting the required documents. She also submitted an application dated NIL for grant of retirement benefits and family pension w.e.f. 20.11.1997. However, the respondent authorities have not granted the retirement benefits and family pension to the applicant till now.
- 4. Learned counsel for the applicant fairly submits that at present applicant will be satisfied if a direction is issued to the respondent authorities to consider and dispose of her pending application sympathetically.
- 5. We have heard the learned counsel for the applicant, perused the documents annexed in the OA.

By accepting the prayer made by the learned counsel for the applicant, without going into the merit of the case and without issuing notice to the respondents, we hereby direct the respondent authorities more particularly respondent No. 3 to consider the pending application of the applicant dated NIL, (Annexure-A/10 in the O.A) within a period of one months' from the date of receipt of a copy of this order.



- 6. It is made clear that the decision of the respondent authorities should be reasoned and speaking and be communicated to the applicant forthwith.
- 7. Accordingly, O.A. stands disposed of at the admission stage. No order as to costs.

(NEKKHOMANG NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)